

CENTRAL ADMINISTRATIVE TRIBUNAL KOLKATA BENCH, KOLKATA

O.A/350/1463/2019

Date of Order: 02.12.2019

Coram: Hon'ble Ms. Bidisha Banerjee, Judicial Member

Hon'ble Dr. (Ms.) Nandita Chatterjee, Administrative Member

Shri Rajeev Kumar, son of Late Jagannath Singh, working as Auditor, O/o the Director General of Commercial Audit & Ex-Officio Member Audit Board-1, No. 1, Council House Street, Kolkata – 700001, residing at Pasupara, Bagusarai, Bihar, Pin 851129.

-Applicant.

Versus

- Union of India, through the Secretary, Comptroller and Auditor General of India, Pocket 9, Deen Dayal Upadhyaya Marg, New Delhi – 110124.
- 2. The Director General of Commercial Audit & Ex-Officio Member Audit Board 1, No. 1., Council House Street, Kolkata 700001.
- 3. The Director (Admn) O/o the Director General of Commercial Audit & Ex-Officio Member Audit Board-1, No. 1, Council House Street, Kolkata 700001.
- 4. The Secretary, Ministry of Railway, Rail Bhawan, New Delhi 110001.
- 5. The General Manager, Central Railway, GM Building, Mumbai CST 400001.
- 6. The Divisional Railway Manager, Mumbai Division, DRM Building, Mumbai CST 400001.
- 7. The Divisional Railway Manager (P), Mumbai Division, 2nd Floor, DRM Building, Mumbai CST, Central Railway, Mumbai 400001.

-Respondents.

For The Applicant(s): Mr. N. Roy, counsel

For The Respondent(s): Mr. P. Bhattacharya, Counsel for respondent No. 2 & 3.

: Mr. S. K. Das, counsel for Respondent no. 4, 5 & 6.

ORDER (ORAL)

<u>Per: Ms. Bidisha Banerjee, Member (J):</u>

Heard ld. counsel for both sides.

2. At hearing, ld. counsel for the applicant seeks liberty to file comprehensive representation to the authority seeking benefits in terms of the old pension scheme annexing relevant judgement in his support.



3. Accordingly, the O.A is disposed of by giving liberty to the applicant to file comprehensive representation annexing relevant documents and judgment he wishes to cite in his support, to the competent respondent authority seeking benefits in terms of the old pension scheme, within a period of 4 weeks from the date of receipt of a copy of this order. In the event such representation is preferred, the competent authority shall consider and disposed of and issue appropriate in accordance with law, within a period of 3 months from the date of receipt of such representation.



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- 4. It is made clear that we have not entered into the merits of the matter and therefore all the points to be raised in the representation shall be open for consideration.
- 5. The present O.A accordingly stands disposed of. No costs.

(Nandita Chatterjee) Member (A) (Bidisha Banerjee) Member (J)